

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 2

Service Tax Appeal No.21809 of 2018

(Arising out of Order-in-Appeal No.COC-EXCUS-000-APP-762/2018
dated 25/09/2018 passed by the Commissioner (Appeals),
Customs, Central Excise and Service Tax,)

M/s K.P. Ashokan

Kannathudy House, Ponnurunny,
Vyttila, Kochi-682019

Appellant(s)

VERSUS

**Commissioner of Central Tax &
Central Excise, Kochi**

C.R. Building, I.S. Press Road, Kochi-18
Pin.-682018

Respondent(s)

APPEARANCE:

None for the Appellant

Mr. K. Vishwanath, AR for the Respondent

CORAM:

HON'BLE MR. P.A. AUGUSTIAN, MEMBER (JUDICIAL)

HON'BLE MR. PULLELA NAGESWARA RAO, MEMBER (TECHNICAL)

Final Order No.20407/2023

Date of Hearing: 19/05/2023

Date of Decision: 19/05/2023

As Per Bench

None for the appellant. Learned AR for the Department submitted that the appellant has availed the Sabka Vishwas (Legal Dispute Resolution) Scheme, 2019, which has been accepted by the Department and Discharge Certificate in Form-4 has also been issued

by the Designated Committee, which is placed on record. Consequently, the present appeal is dismissed as deemed to have been withdrawn.

(Dictated and pronounced in open court)

(P.A. AUGUSTIAN)
MEMBER (JUDICIAL)

(PULLELA NAGESWARA RAO)
MEMBER (TECHNICAL)

Nihal